

HIGH COURT OF ANDHRA PRADESH :: AMARAVATI

ABSTRACT

PUBLIC SERVICES – A.P.J.M.S.S. – Chief Administrative Officers of District Courts (Category-1) – Transfers and Postings – Ordered.

ROC.No.36/2025-C1

Dt.28.03.2025

NOTIFICATION No.01/2025 C –1.

The High Court of Andhra Pradesh, in exercise of the powers conferred under Article 235 of the Constitution of India read with Rule 26(3) of the A.P. Judicial Ministerial and Subordinate Service Rules, 2019 and all other powers enabling thereto, is pleased to order the following **transfers and postings**:-

Sl. No	Name and Designation of the individual	Posted as
(1)	(2)	(3)
1	Sri A. Prabhakar, Senior Superintendent, Paper Promotee of the Unit of the Principal District Judge, Vizianagaram	Chief Administrative Officer, Additional Family Court, Visakhapatnam. Vice Sri M.Atchibabu
2	Sri M.Atchibabu, Chief Administrative Officer Additional Family Court, Visakhapatnam	Chief Administrative Officer, The Court of the Principal Special Judge for Trial of CBI Cases, Visakhapatnam.
3	Sri C. Vara Prasad, Senior Superintendent, Paper Promotee of the Unit of the Principal District Judge, Krishna	Chief Administrative Officer, Family Court-cum-VII Additional District & Sessions Court, West Godavari.
4	Sri S. Immanuel, Senior Superintendent, Paper Promotee of the Unit of the Principal District Judge, Guntur	Chief Administrative Officer, II Additional District & Sessions Court, Vijayawada, Krishna.

5	Smt. N. Vijaya Lakshmi, Senior Superintendent, Paper Promotee of the Unit of the Principal District Judge, Guntur	Chief Administrative Officer, XVI Additional District & Sessions Court, Nandigama, Krishna .
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- i) The individuals shall relieve themselves by handing over the charge of their posts to the immediate junior of their Courts on or before **02.04.2025** and take charge of their new posts **on or before 10.04.2025**.
- ii) The District Judges/Unit Heads concerned are hereby directed to relieve the individuals, forthwith on receipt of these orders to enable them to join in their new posts and report compliance.
- iii) The order is placed in the High Court's Website <https://aphc.gov.in> and downloaded copy of the same from the website is valid for relieving and joining duty.

The District Judges/Unit Officers concerned are further directed not to entertain any application for leave from the individual concerned, which has the effect of postponing the compliance of this order. The above individuals are also hereby informed that any representation for retention in the present post or any change in the above postings will not be entertained.

The Unit Officers are also directed to send the joining reports of the individuals to this Registry.


27/3/2025

REGISTRAR (ADMINISTRATION)

To

1. The Individuals (Through the concerned Unit Heads).
2. The Principal District Judges, West Godavari, Krishna, Visakhapatnam, Guntur, Vizianagaram.
3. Additional Family Court, Visakhapatnam.
4. The Court of the Principal Special Judge for Trial of CBI Cases, Visakhapatnam
5. II Additional District & Sessions, Vijayawada, Krishna District.
6. XVI Additional District & Sessions Court, Nandigama, Krishna.
7. Family Court-cum-VII Additional District & Sessions Court, West Godavari.
8. The District Treasury Officers West Godavari, Krishna, Visakhapatnam, Guntur, Vizianagaram.
9. The Sub Treasury Officer, Nandigama – Krishna District.
10. The Registrar (IT-cum-Central Project Coordinator), High Court of Andhra Pradesh, with a request to direct the concerned to upload the Notification in the High Court's Website.

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